

(b) whether his Ministry and the Ministry of Industrial Development have any co-ordination to exercise any check in the matter; and

(c) whether any foreign exchange and foreign know-how are needed for these manufacture and if so, how much of foreign exchange has been permitted by Government during the last three years to these companies and if these items are being manufactured by Indian firms for these companies then what steps Government propose to curb this practice?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) No, Sir.

(b) The manufacture of non-essential goods not related to petroleum products by the foreign oil companies would require and industrial licence under the Industries (Development and Regulation) Act, 1951. In the matter of examination of application for industrial licences by foreign oil companies, there is coordination between the Ministry of Petroleum and Chemicals and the other concerned Ministries.

(c) Does not arise.

Crash programme for Nitrogen Fertilizers during Fifth Five Year Plan

7860. SHRI C. K. JAFFER SHARIEF: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been any recommendation made about crash programme for creation of an additional capacity of two and half million tonnes of nitrogen fertilizers during the Fifth Five Year Plan by one of the Committees appointed by the Planning Commission; and

(b) if so, the salient features of the recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR

SINGH): (a) and (b). The Approach Document for the Fifth Plan has projected an output estimate of 39.12 lakh tonnes of Nitrogen and 11.75 lakh tonnes of P_2O_5 by 1978-79. The document also recognise the need for higher production to obviate substantial imports from the balance of payments angle. Fertilizer Consumption is presently assessed by the Ministry of Agriculture at 52 lakhs tonnes of Nitrogen and 22 lakh tonnes of P_2O_5 by the end of the Fifth Plan.

Supply of Power to Madhya Pradesh from Hirakud

7861. SHRI RANABAHADUR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware of quantum of power to which Madhya Pradesh is entitled from Hirakud; and

(b) if so, the quantum thereof and the action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). Government of Orissa have agreed to supply 5000 KW of power to Madhya Pradesh from Hirakud system. The points of supply, the voltage of the transmission line, its construction as also the tariff for supply are, however, yet to be finalised by the two States.

Grant of loan to M.P. L.I.C.

7862. SHRI RANABAHADUR SINGH:

SHRI G. C. DIXIT:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether L.I.C. of India has been insisting on execution of Mortgage Deed for grant of loan to Madhya Pradesh Electricity Board in spite of the fact that the State Government have agreed to give guarantee for the loan to the Madhya Pradesh Electricity Board; and

(b) if so, whether Government of India propose to exempt the Madhya Pradesh Electricity Board from execution of mortgage deed and issue suitable instructions to the L.I.C. in this behalf?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) Loans to State Electricity Boards are granted by L.I.C. under its Mortgage Scheme. The L.I.C. has informed that so far the Madhya Pradesh Electricity Board has not expressed any difficulty with regard to execution of Mortgage Bond for obtaining Loans from the L.I.C., nor has the L.I.C. received any request from either the Government of Madhya Pradesh or the Madhya Pradesh Electricity Board for advancing loans to the Board against Government guarantee. For obviating the difficulties of those Electricity Boards which may not be having ready assets for mortgaging at a particular time, the L.I.C. considers the request of the Electricity Boards to grant such loans on the guarantee of the State Governments for an interring period of one year during which period the Boards are expected to fulfil the necessary requirements for mortgaging the assets of adequate value.

(b) does not rise.

Details of the cost of Matatila Power to Madhya Pradesh by U.P. Government

7863. SHRI RANABAHADUR SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the U.P. Government have made available to Madhya Pradesh the details of the cost of Matatila power;

(b) whether this matter has been reported by the State Government of State Electricity Board to the Government of India; and.

(c) if so, the action taken by Government in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The Government of Uttar Pradesh have not, as yet, made available the required details to Madhya Pradesh.

(b) This matter came up for discussion at the meeting of the Central Zonal Council held in 1969 when the two State Governments agreed to withdraw their objections and abide by the recommendations of the Sachdev Committee. Since then this matter has not been reported to the Central Government.

(c) Does not arise.

Fixation of rate for supply of power to Madhya Pradesh from Hirakud

7864. SHRI RANABAHADUR SINGH:

SHRI G. C. DIXIT:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Madhya Pradesh has been requesting for fixation of the rates for the supply of its due share of power from Hirakud on the basis of the cost of generation at Hirakud plus transmission cost; and

(b) if so, what difficulty the Government of India have in agreeing to the request of Madhya Pradesh for fixation of rate on the basis of cost of generation?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). Yes, Sir, The States of Madhya Pradesh and Orissa, have, however, not so far come to an agreement, as the points of supply, the voltage of transmission line and its construction are still to be finalised by the two states. The Chief Ministers of the two States said that they would settle between themselves. The matter will be pursued by Government.